(b) the present status of implementation of recommendations of 2nd Administrative Reforms Commission and other initiatives to deal with corruption in the country?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) The Government has promoted transparency and accountability in the country through a number of schemes/ programmes such as Direct Benefit Transfer (DBT) to transfer subsidies directly into the account of beneficiaries, e-Office Project under National e-governance Plan (NeGP) to ensure a transparent and efficient inter and intra government processes, Digital India Campaign to ensure that important Government services shall be made available to the people electronically in hassle free manner etc. There are 44 Mission Mode Projects (MMPs) identified under e-Kranti and these stands implemented either through a single platform or through multiple e-Governance initiatives in Telangana. Passport, Income Tax, Ministry of Corporate Affairs' project for 21 services (MCA 21), eCourts, etc. have been implemented completely. Other MMPs such as Health, Education and Agriculture etc. have been implemented through several e-Governance initiatives such as e-Hospital, Online Registration System (ORS), Ayushman Bharat etc. in Health, ShalaDarpan, SWAYAM (Study Webs of Active Learning for Young Aspiring Minds - an educational portal under Ministry of Human Resource Development) etc. in Education, M-Kisanan initiative of Department of Agriculture and Cooperation, PM-Kisan, Soil Health Card, National Agriculture Market (e-NAM) etc. in Agriculture etc.

(b) The Second Administrative Reforms Commission made 134 recommendations in its 4th Report 'Ethics in Governance' to promote ethics and minimize scope for corruption in public dealings. Out of which 79 recommendations have been accepted by the Government and conveyed to concerned Central Ministries/Departments and States/UTs for their implementation.

Clarification regarding Old Pension Scheme

1710. SHRI NEERAJ SHEKHAR: SHRI RAVI PRAKASH VERMA:

Will the PRIME MINISTER be pleased to state:

(a) whether Government has issued orders dated 17th February, 2020 regarding reversion of officials of Central Government under NPS to Old Pension Scheme whose

selection for appointment/ results were finalized before 1st January, 2004 but they joined after 1st January, 2004;

- (b) if so, the details thereof;
- (c) whether Government would revise the orders and date of advertisement/last date of application would be considered instead of finalization of appointments as administrative delay occurs in holding exams and declaring results;
 - (d) if so, the details thereof; and
 - (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) to (e) An Office Memorandum No. 57/04/2019-P&PW(B) dated 17th February, 2020 has been issued by Department of Pension and Pensioners' Welfare providing that in all cases where the results for recruitment were declared before 01.01.2004 against vacancies occurring on or before 31.12.2003, the candidates declared successful for recruitment shall be eligible for coverage under the Central Civil Services (Pension) Rules, 1972. Accordingly, such Government servants who were declared successful for recruitment in the results declared on or before 31.12.2003 against vacancies occurring before 01.01.2004 and covered under the National Pension System on joining service on or after 01.01.2004, may be given a one - time option to be covered under the Central Civil Services (Pension) Rules, 1972.

There is no proposal to revise the orders issued *vide* aforesaid Office Memorandum dated 17.02.2020.

Representation in Central Government employees

1711. SHRI BINOY VISWAM: Will the PRIME MINISTER be pleased to state:

- (a) the total number of public servants employed by the Central Government across all its Ministries, agencies, bodies, etc., details segregated by gender and caste;
- (b) the total number of public servants belonging to Scheduled Castes or Scheduled Tribes currently employed by the Central Government across all its Ministries, agencies, bodies, etc.;